

COURT-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

543

C.P.No.03/KB/2015

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th May, 2017, 10.30 A.M

Name of the Company		Kamal Lochan Mohanty -Versus- MGM Green Energy Ltd & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anirban Roy, Adv
2. Nupur Taler, Adv
3. Siddhanta Sahoo

R- 586

17/05/2017

Ranjan Battacharjee, Sr Adv
Rudraman Bhattacharyya, Adv
Saroj Dasgupta, Adv
Devajyoti Bhattacharya, Adv

Petitioners

17/05/2017

Pishnu Saha Sr Advocate

B. Gopalakrishnan - Advocate

Dhileep Sharma - Advocate

Pratyayam Kabban - Advocate

R1, 2 Q
R4 Q
17/05/2017

1. RATNAIKO BANERJEE, Sr. Adv. } R 7 & 8
2. SARVOPRIYA MUKHERJEE, Adv. }
3. A. AGARWALLA, Adv. }

17/05/17

(S. No.03) 17 05 17- CP 03/KB/2015 – Kamal Lochan Mohanty Vs. MGM Green Energy & Ors.

ORDER

Ld. Lawyers on behalf of the petitioner(s) as well as for the Respondent(s) 1, 2, 4, 5, 6, 7 and 8 are present.

Petitioner started his argument. However, in the midst of the argument when he was trying to rely on the affidavit filed by R.7 it is found that the said reply is not notarised though it was filed sometime in September 2015. Even after a lapse of 2 years R.7 has failed to detect the defects. Now he is praying for time to rectify the defects by getting it notarised. It is very strange that at the stage of hearing this type of defects are found which ought to be cured at the time of completion of pleading. Finding no alternative, I have to adjourn the matter with a cost of Rs. 10,000/- imposed upon R.7 which is required to be paid to the Army Welfare Fund.

Fixed on 21.07.2017.

Sd/-
MANORAMA KUMARI
MEMBER(J)